

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

Page No. 1

OA/IV/RA/CCP No. 436 1991

Balwant Rai Sh. S. P. Sharma
APPLICANT(S) COUNSEL

VERSUS
U.O.I. & Ors.
RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		<p>19.2.91. Present : Shri S. P. Sharma, Counsel for the Applicant. After making submissions for quite some time learned counsel for the applicant prays for a week's time to amend the O.A. Time prayed for is allowed. The amended O.A. may be listed for admission on 8.3.91.</p> <p><i>(Signature)</i> (P. C. Jain) Member (A)</p> <p><i>(Signature)</i> (Ram Pal Singh) V.C. (J)</p>
		<p>8.3.91. OA 436/91 Present: Sh. S. P. Sharma, counsel for the applicant. The ld. counsel for the applicant submits that he may be allowed to withdraw the O.A. as he wishes to avail of the departmental remedies offered to him. The O.A. is accordingly dismissed as withdrawn. The applicant is free to file a fresh O.A. in accordance with law, if so advised.</p> <p><i>(Signature)</i> (P. C. JAIN) 8/3/91 MEMBER (A)</p> <p><i>(Signature)</i> (RAM PAL SINGH) VICE CHAIRMAN (J)</p>